BEFORE NATIONAL GREEN TRIBUNAL

WESTERN ZONE BENCH, PUNE

[THROUGH PHYSICAL HEARING (WITH HYBRID OPTION]

E.A. No. 09/2025

In

Original Application No.194/2024(WZ)

Mr. Satyaprakash Bastiram Sharma Applicant

Versus

Maharashtra Pollution Control Board & Ors. Respondent(s)

REPORT ON BEHALF OF DISTRICT COLLECTOR PUNE

To,

Hon'ble Registrar,

NGT (WZ), Pune,

The Applicant has filed Original Application No. 194/2024 (WZ) regarding the private plot owned by the applicant having 7/12 extract No. 378/3 from village kharabwadi Tal.-Khed, Dist-Pune complained regarding contaminated water (unprocessed raw water). This Hon'ble Tribunal by order dated 25/07/2025 disposed the O.A. directing the Grampanchayat Kharabwadi to start the sewage disposal process within 45 days.

As the order dated 25.07.2025 in Original Application No.194 of 2024 (WZ) of this Hon'ble Tribunal was not complied within stipulated period, Exceution Application no. 9/2025 has been filed by the Applicant herein.

In the present Execution Application, this Hon'ble Tribunal has passed an order dated 08/12/2025 and directed that, there is a delay in the implementation of the original order due to lack of coordination between the construction of land in the area and the Grampanchayat and the Pune Metropolitan Area Development PMRDA Authority. Therefore, it is necessary for the District Collector Pune to intervene in this matter. In Paragraph no. 10 of the said order, the Hon'ble Tribunal stated as under,

"But we may mention here at this stage that the execution of the Judgment/Order in question was required to be carried out, which was passed with the consent of the parties concerned. Therefore, in order to avoid this kind of dispute between the Authorities concerned, we deem it appropriate to direct the District Collector, Pune that he shall ensure that the execution of the Judgment/Order dated 25.07.2025 passed by this Tribunal in Original Application No.194 of 2024 (WZ) be carried out and sewerage pipeline is laid down within a period of 40 days."

As all the Grampanchyats functioning under the Zillah Parishad and the collector is not having any direct control over the Grampanchayts, the collector office by letter dated 30.12.2025 communicated to The CEO OF Z.P., Pune to look into the matter and file compliance report before Hon'ble NGT as the said Grampanchayat is falls within the jurisdiction of the Zilla Parishad.

It is submitted that, Grampanchyat Officer submitted report before this Hon'ble Tribunal and submitted copy before the collector office. Then after by order dated 30.01.2026 this Hon'ble Tribunal directed as under,

"we direct the registry to issue notice to District Collector, Pune to appear through Video conferencing before us and to explain as to why the reply affidavit has not been filed indicating therein that the compliance has been done or not and what is the status as on date. Copy of this order be forwarded to District Collector, Pune by email for compliance."

The Collector office immediately called meeting of all concerned parties including, Grampanchyat, Z.P. PMRDA and others. The Z.P. office submitted

As mentioned in the order, to start the work on the drainage line, Gram panchayat Officer Miss Nilima Jadhav, Extension Officer (Panchayat) Shri S.S. Salunke, Branch Engineer, Shri Bahirat and Shri Sharma's representative have been inspected the site 2 to 3 times. In it, the Gram Panchayat Secretary, Extension Officer, Talathi, (village revenue officer) Branch Engineer, Police Patil, Agriculture Officer, all the government Panch have done the Panchnama at the location on date 25/11/2025.

The disputed area itself is within 7/12 areas of the privately owned property of the applicant and the private respondent. As per clause 52 of the Maharashtra Gram Panchayat Act 1959, the Gram Panchayat only has the right to control the buildings and structures in the Gaothan area. PMRDA/Revenue Department have the right to control building construction in areas other than *villages. As per the Rural Development and Water Conservation Department, Government Order no. ZPA/2001/Circ.115/Finance-9 dated 26/08/2002 Gram Panchayats have orders from the Government to carry out development works in their villages. Therefore, the work of constructing Drainage Line is outside the actual* jurisdiction of the Gram Panchayat. Therefore, the work of constructing Drainage Line is outside the actual jurisdiction of the Gram Panchayat.

1) Gram Panchayat applicant is ready to make 1 feet empty drainage line around the wall compound and road.

2) The petitioner along with his wife has repeatedly represented the Gram Panchayat. The place written record of observations, findings, and evidence is in front of us but the applicant and the private respondent often do not allow the Gram Panchayat to do the work by imposing different conditions. Also, the private respondent Shri. Kharabi and the applicant Smt. Sharma have the right to take action on the private owners have the right to take action on the private owner's area of 7/12, as there is no Gram Panchayat, the Gram Panchayat is deprived of the same land without any reason. The Grampanchyat stated that, it

that earlier they have submitted report before the Hon'ble Tribunal through Grampanchyat but now they are submitting fresh compliance report of Z.P. CEO regarding the subsequent events in respect of subject matter. Accordingly the CEO Z.P. Pune has submitted compliance report which is annexed herewith. It appears from the report, agreement submitted by the Applicant and photographs that the parties amicably solved the issue of laying pipeline and this office is support the same.

It is respectfully submitted that, there is no any intention to disobedience of this Hon'ble Tribunal. Hence it is humbly prayed that this Hon'ble Tribunal may be pleased to accept the compliance report of Z.P.

Yours Faithfully,

(Jitendra Dudi)

Collector, Pune

Zilla Parishad Pune
New administration building, doctor Babasaheb Ambedkar road, Pune-411001
Email id- nbazppune@gmail.com

स्वच्छ भारत
एक कदम स्वच्छता की ओर

Out Word No/NGT/DWSM/73/2026 Date:-06/02/2026

To,

Hon'ble Registrar,
National green tribunal (WZ),
Pune.

Subject:-Execution Application No-09 of 2025 (WZ)
O.A. no. 194 of 2024 (WZ)

Satyaprakash Bastiram Sharma
V/s
MPCB and ors

Reference- 1) Hon'ble NGT Order Date 08/12/2025 in Execution Application No 09 of 2025 (WZ)
2) Collector Office Letter No. 2584/2025 Dated 30/12/2025.
3) BDO Office Letter No 74/2026 Date 06/02/2026

Respected sir.

In view of the above, this office directed to Block Development Officer, Panchayat Samiti Khed to enquire the matter and submit report.The block development officer Panchayat samitee khed submits that the issue of laying pipeline is now settled. The translated copy of report submitted by block development officer Panchayat samitee khed is enclosed here with for your kind perusal.

Considering the report it is requested to pass the appropriate order.

Thanking You,

yours faithfully,

(Chandrakant Waghmare)
Chief Executive Officer
Zilla parishad Pune

TRANSLATED COPY OF COMPLAINCE

REPORT BY BDO PANCHAYAT SAMITI, KHED

To,

THE Hon'ble CEO, Pune Zilla Parishad, Pune

Subject: Execution Application No. 9 of 2025 (WZ)

IN

O.A No. 194 of 2024 (WZ) -

Satyaprakash Sharma

vs.

Maharashtra Pollution Control Board and Ors

Reference: 1. Letter from the Resident Deputy Collector, Pune, dated 30/12/2025.

2. Letter from the Deputy Chief Executive Officer (PA & SW), Zilla Parishad, Pune, dated 05/01/2026.

3. Letter from this office, dated 08/01/2026.

4. Letter from the Administrator/Gram Panchayat Officer, Gram Panchayat Kharabwadi, dated 15/01/2026.

5. Letter from this office, dated 18/01/2026.

6. Letter from the Resident Deputy Collector, Pune, dated 03/02/2026.

7. Letter from the Gram Panchayat Kharabwadi, dated 04/02/2026.

Res. Sir,

In view of the above-mentioned subject, it is submitted that the letter referenced no. 1 above was received by this office in respect of the matter. Shri Satyaprakash Sharma had filed Original Application No. 194 of 2024 (WZ)) before the Hon'ble National Green Tribunal, Pune, regarding the contamination of water in Village, Kharabwadi, Taluka Khed, District Pune.

The Hon'ble National Green Tribunal, Pune, had passed an order on July 25, 2025, directing the concerned authorities to initiate sewage disposal processes within 45 days. However, the order was not implemented, hence Execution Application No. 09 of 2025 (WZ) has been filed.

The Hon'ble Tribunal by order dated 08/12/2025 directed the District Collector, Pune, to ensure the execution of the order and lay down the sewerage pipeline within 40 days. The specific direction of the order dated -- is as under:

"But we may mention here at this stage that the execution of the Judgment/Order in question was required to be carried out, which was passed with the consent of the parties concerned. Therefore, in order to avoid this kind of dispute between the Authorities concerned, we deem it appropriate to direct the District Collector, Pune that he shall ensure that the execution of the Judgment/Order dated 25.07.2025 passed by this Hon'ble Tribunal in Original Application No.194 of 2024 (WZ) be carried out and sewerage pipeline is laid down within a period of 40 days."

It is submitted that earlier by letter dated 30/12/2025, the District Collector Pune communicated to Z.P. Pune that, the said original order is to implement the Sewerage Pipeline within 40 days from the date of the order, and it is necessary to submit the report within the stipulated time, otherwise, the

possibility of contempt of the Hon'ble Tribunal's order cannot be ruled out. Since the village Kharabwadi is under the Gram Panchayat, and the Gram Panchayat's functions falls under the jurisdiction of the Zillah Parishad, it is necessary to coordinate with all the concerned agencies and implement the Hon'ble Tribunal's order at your level. It is further stated in the letter that, as the matter falls under the jurisdiction of the Zillah Parishad and the order is being sent for implementation, CEO ZP requested to take necessary action within the stipulated time and submit the report to the Hon'ble National Green Tribunal, Pune, before January 13, 2026.

Accordingly the Gram Panchayat Kharabwadi and the Pune Metropolitan Area Development Authority are requested to coordinate and implement the Hon'ble National Green Tribunal's order immediately and submit the report on the action taken to the Hon'ble National Green Tribunal, Pune, before January 13, 2026, and also submit the report on the action taken to Z.P. and the District Collector's office, Pune.

Then after in view of the order passed by the Hon'ble National Green Tribunal dated January 30, 2026, a meeting was held on February 5, 2026, in the presence of the Resident Deputy Collector, Pune, Collector Office to discuss the current status of the action taken by the Gram Panchayat and ors and the progress of the drainage line work, and to submit a report on why the work was not completed within the stipulated time.

It is submitted that, the compliance report in this matter is being submitted through the Group Development Officer, Khed, to the Chief Executive Officer, is as under,

The Hon'ble NGT Pune had directed the Gram Panchayat Kharabwadi to initiate sewage disposal processes on July 25, 2025. Pursuant to the order, the Gram Panchayat had requested an estimate from the higher office and obtained

technical approval to expedite the tender process for laying down the drainage line.

Before commencing the work, the Gram Panchayat had requested the applicant herein Mr. Satyaprakash Sharma, to allow cleaning of plot no. 378/3 on August 7, 2025, and August 11, 2025, which was done by the Gram Panchayat administration and sanitation workers. Subsequently, the Gram Panchayat had informed the applicant Mr. Satyaprakash Sharma, to be present for the site inspection on August 13, 2025, to commence the drainage line work. The Gram Panchayat had also requested Mr. Ashok Kharabi (private respondent) and 7 others to remove their unauthorized constructions and provide space for the drainage line work on August 29, 2025, and September 9, 2025. However, they did not take any action to remove the unauthorized constructions or provide space for the drainage line. The Gram Panchayat had sent a reminder on September 19, 2025, requesting Mr. Ashok Kharabi and 7 others to provide space for the drainage line work. However, the Applicant, Mr. Satyaprakash Sharma, and the respondents did not take any action; hence the Grampanchayat sent a reminder on September 19, 2025.

As there was no response from the parties, a joint meeting was held at the Grampanchayat Kharabwadi on October 3, 2025, with the Applicant Mr. Satyaprakash Sharma, and the private respondents. The respondents were asked to remove their unauthorized constructions and provide space for the drainage line work. The Gram Panchayat had also requested the Pune Metropolitan Region Development Authority (PMRDA) to take necessary action, but no action was taken by the said authority. The Grampanchayat then conducted a site inspection on November 20, 2025, and informed the PMRDA to take necessary action.

Despite the efforts of the Grampanchayat, the work could not be started due to the disputes between the applicant and the private respondents. A panchnama was also conducted on November 25, 2025, in the presence of all officials. The Gram Panchayat had earlier initiated action to start the drainage line work in plot no. 378/3, but the applicant and respondents have raised objections regarding the ownership of the land.

The applicant, Mr. Satyaprakash Sharma, had filed an execution application No. 09 of 2025 (WZ) before the Hon'ble National Green Tribunal, which directed the Grampanchayat to complete the drainage line work within 40 days on December 8, 2025. Accordingly a hearing was held at the office of the Group Development Officer, Panchayat Samiti, Khed, on January 5, 2026, regarding the implementation of the order. It has been found that, the disputed land is privately owned and outside the village boundary. The Grampanchayat has having authority to control construction only within the village boundary, as per Section 52 of the Maharashtra Grampanchayat Act, 1959. It is submitted that, the PMRDA/Revenue Department has having authority to control the illegal construction outside the village boundary. The disputed land belongs to the applicant, Mr. Satyaprakash Sharma, and the respondents, Mr. Ashok Kharabi and 5 others, and is located outside the village boundary, as per the 7/12 extract. The Grampanchayat's authority is limited to the village boundary, as per Government Order No. ZPA/2001/PKR/115/Finance-9 dated August 26, 2002. The drainage line work is actually outside the Gram Panchayat's jurisdiction, and PMRDA should take necessary action. The report regarding this has been submitted by the Grampanchayat earlier before this Hon'ble Tribunal.

Again the Grampanchayat Kharabwadi has coordinated with the applicant and private respondents and reached an agreement on January 24, 2026, to carry

out the drainage line work in plot no. 378/3. The applicant Mr. Satyaprakash Sharma, has given consent for the work on January 27, 2026.

Now the Grampanchayat has taken immediate action to start the work and ensure compliance with the National Green Tribunal's order. The work is currently in progress and is expected to be completed within 7 days. The Grampanchayat Kharabwadi has tried to taken steps to implement the order, and accordingly now an agreement has been reached between the applicant Mr. Satyaprakash Sharma, and the private respondent Mr. Ashok Sadhu Kharabi, regarding the drainage line work.

Details of actions taken:

1. The Gram Panchayat Kharabwadi initiated the process of laying down the drainage line, including obtaining estimates and technical approvals.

2. The applicant Mr. Satyaprakash Sharma, was requested to allow cleaning of the plot, which was done on August 7 and 11, 2025.

3. The respondents Mr. Ashok Khabari and others, were requested to remove their unauthorized constructions to facilitate the drainage line work.

4. A joint meeting was held on October 3, 2025, to resolve the issue, but the parties did not cooperate.

5. The Gram Panchayat has taken steps to implement the order, despite the lack of cooperation from the parties.

6. A panchnama was conducted on November 25, 2025, in the presence of officials.

7. The Gram Panchayat has now reached an agreement with the applicant and respondents, and the drainage line work has commenced.

The report on the implementation of the order is being submitted for your perusal, and necessary action may be taken to ensure compliance with the tribunal's order.

Yours faithfully,

Block Development Officer

Panchayat Samiti, Khed, Pune.

Copy to:

1. Chief Executive Officer, Pune District Parishad, Pune

2. Resident Deputy Collector, District Collector's Office, Pune

पंचायत समिती कार्यालय खेड
ग्रामपंचायत विभाग
मु.पो. राजगुरुनगर ता. खेड जि. पुणे
mail id:- bdokhedpune@gmail.com

जा.क्र.पंचा - २/कावि/७४ /२०२६. राजगुरुनगर,दिनांक - ०६/ ०२ /२०२६

प्रति,
मा.उपमुख्य कार्यकारी अधिकारी (पा. व स्व.),
पुणे जिल्हा परिषद,पुणे

विषय :-Execution Application No.९ Of २०२५(Wz) In Original Application No.१९४ Of २०२४ (Wz) Satyaparakash Sharma V/S Maharashtra Pollution Control Of Board And Others

संदर्भ:- १ मा.निवासी उपजिल्हाधिकारी, पुणे यांचेकडील पत्र जाक्र./पसह/कावि/२५८४/२०२५. दि.३०/१२/२०२५.
२.मा.उपमुख्य कार्यकारी अधिकारी (पा. व स्व.), जिल्हा परिषद,पुणे यांचेकडील पत्र जाक्र./जिप/स्वभामि/ME/NGT/०७/२०२६ दि.०५/०१/२०२६.
३ या कार्यालयाकडील पत्र जा.क्र.पंचा - २/कावि/ २२/२०२६. राजगुरुनगर,दिनांक - ०८/ ०१ /२०२६.
४.प्रशासक/ ग्रामपंचायत अधिकारी, ग्रामपंचायत खराबवाडी यांचेकडील पत्र जाक्र./१५८८/२०२६ दि.१५/०१/२०२६.
५. या कार्यालयाकडील पत्र जा.क्र.पंचा - २/कावि/ ५१/२०२६. राजगुरुनगर,दिनांक - १८/ ०१ /२०२६.
६. मा.निवासी उपजिल्हाधिकारी,पुणे यांचेकडील पत्र जाक्र./पसह/कावि/१२३/२०२६. दि.०३/०२/२०२६.
७. ग्रामपंचायत खराबवाडी यांचेकडील पत्र जाक्र.१७६०/२०२६ दि.०४/०२/२०२६.

महोदय,

वरील विषयास अनुसरून सादर करणेत येते की, मा. राष्ट्रीय हरीत लवादाकडे दाखल Original Application No.194 Of 2024 (Wz) Satyaparakash Sharma V/S Maharashtra Pollution Control Of Board And Others बाबत संदर्भ क्र.१ चे पत्र या कार्यालयास प्राप्त झालेले होते.

सदर पत्रामध्ये "श्री. सत्यप्रकाश बस्तीराम शर्मा यांनी मौजे खराबवाडी ता.खेड जि.पुणे येथील मिळकतीबाबत मे. राष्ट्रीय हरीत लवाद पुणे येथे Original Application No.194/2024 (WZ) दाखल करुन मुळ अर्जातील खाजगी पक्षकार क्र.2 ते 8 यांनी अर्जदार यांच्या खाजगी प्लॉट क्र. 378/3 गाव मोजे खराबवाडी ता. खेड जि.पुणे या मिळकतीमध्ये दुषित पाणी (प्रक्रिया न केलेले सांडपाणी) सोडत असलेबाबत तक्रार केलेली होती. त्यामध्ये मे. न्यायालयाने दि.25/07/2025 रोजी आदेश पारीत करुन खाजगी पक्षकार यांनी आदेश पारीत झालेचे तारखेपासून 45 दिवसाचे आत सांडपाणी पाईपलाईन टाकणेबाबत निर्देशीत केलेले होते तसेच ग्रामपंचायत खराबवाडी ता. खेड यांनी कचरा व्यवस्थापन व सांडपाणी प्रक्रिया सुरु करावी असे निर्देशित केले होते.

सदर आदेशाची अंमलबजावणी झाली नसल्याने अर्जदार यांनी मे. हरीत लवाद यांचकडे Execution Application No.09 of 2025 (WZ) दाखल केलेले आहे. त्यामध्ये मे. न्यायालयाने दिनांक 08/12/2025 रोजी आदेश पारीत केला असून त्यामध्ये विषयांकित मिळकतीमधील बांधकाम तसेच ग्रामपंचायत व पुणे महानगर क्षेत्र विकास प्राधिकरण यांचेमध्ये समन्वय नसल्याने मुळ आदेशाची अंमलबजावणी होणेस विलंब होत आहे. त्यामुळे यामध्ये जिल्हाधिकारी यांनी हस्तक्षेप करणे आवश्यक आहे, असे नमुद केले आहे. सदर आदेशातील परिच्छेद क्र. 10 मध्ये खालीलप्रमाणे निर्देश दिलेले आहेत.

"But we may mention here at this stage that the execution of the Judgment/Order in question was required to be carried out, which was passed with the consent of the parties concerned. Therefore, in order to avoid this kind of dispute between the Authorities concerned, we deem it appropriate to direct the District Collector, Pune that he shall ensure that the execution of the Judgment/Order dated २५.०७.२०२५ passed by this Tribunal in Original Application No.१९४ of २०२४ (WZ) be carried out and sewerage pipeline is laid down within a period of ४० days."

सदर मुळ आदेशाची अंमलबजावणी आदेशाच्या दिनांकापासून 40 दिवसाच्या आत करणेचे निर्देश दिलेले असलेने सदर ठिकाणी Sewerage Pipeline टाकणे व त्याचा अहवाल विहीत मुदतीत सादर करणे आवश्यक आहे अन्यथा मा. न्यायाधिकरणाच्या आदेशाचा अवमान होण्याची शक्यता नाकारता येत नाही. सदर विषयांकित गाव मौजे खराबवाडी ग्रामपंचायत असलेने ग्रामपंचायतींचा कारभार जिल्हा परिषद अधिकारक्षेत्रात येत असलेने सर्व संबधित यंत्रणांशी समन्व्य साधुन मा. न्यायाधिकरणाचे आदेशाची अंमलबजावणी आपले स्तरावरून होणे आवश्यक आहे.त्याअनुषंगाने, विषयांकित बाब ही जिल्हा परिषद अधिकारक्षेत्रातील असल्याने सदर आदेश अंमलबजावणी करणेकामी पाठविण्यात येत असून त्याबाबत विहीत कालमर्यादेत उचीत कार्यवाही करुन मे. राष्ट्रीय हरीत लवाद पुणे यांना अहवाल दिनांक 13/01/2026 पुर्वी सादर करणेबाबत मा.मुख्य कार्यकारी अधिकारी सो. जिल्हा परिषद पुणे यांना संदर्भ क्र.१ चे पत्रान्वये मा.निवासी उपजिल्हाधिकारी,पुणे यांनी कळविलेले आहे.

तसेच सदर प्रकरणी संदर्भ क्र.२ अन्वये आपले पत्रानुसार ग्रामपंचायत खराबवाडी व पुणे महानगर क्षेत्र विकास प्राधिकरण यांचे समन्वयाने मे.राष्ट्रीय हरित लवाद, पुणे यांचे आदेशाची अंमलबजावणी तात्काळ करून केलल्या कार्यवाहीचा अहवाल मे.राष्ट्रीय हरीत लवाद ,पुणे यांना दि.१३/०१/२०२६ पुर्वी सादर करणेबाबत व केलेल्या कार्यवाहीचा अहवाल आपले कार्यालयास व मा.जिल्हाधिकारी पुणे यांचे कार्यालयास सादर करणेबाबत कळविणेत आलेले होते. त्यानुसार संदर्भ क्र.३ व ५ अन्वये केलेल्या कार्यवाहीचा अहवाल आपणास यापुर्वीच पाठविणेत आलेला आहे.

संदर्भ क्र. ६ चे पत्रान्वये मा.राष्ट्रीय हरीत लवादाने दि. ३०/०१/२०२६ रोजी दिलेल्या आदेशानुसार मा.निवासी उपजिल्हाधिकारी,पुणे. यांचे समक्ष दि.०५/०२/२०२६ रोजी बैठक आयोजीत करणेत आलेली होती. सदर बैठकीमध्ये सदर प्रकरणी ग्रामपंचायत यांनी केलेली कार्यवाही व कार्यवाहीची सद्यस्थिती तसेच ड्रेनेज लाईनचे कामकाज मा. मा.राष्ट्रीय हरीत लवादाचे आदेशानुसार विहीत मुदतीत न झालेबाबत अहवाल सादर करणेबाबत कळविणेत आले. त्यानुसार सदर प्रकरणी अहवाल गटविकास अधिकारी खेड यांचेमार्फत मा.मुख्य कार्यकारी अधिकारी, जिल्हा परिषद,पुणे यांना सादर करणेत यावा. व मा.मुख्य कार्यकारी अधिकारी, पुणे जिल्हा परिषद यांचेमार्फत अहवाल मा.जिल्हाधिकारी सो., पुणे यांना सादर करणेबाबत निर्देश देणेत आले. त्यानुसार सदर प्रकरणाचा अहवाल आपणास सादर करणेत येत आहे.

१)मा.राष्ट्रीय हरित लवादाने दि.२५.०७.२०२५ रोजी दिलेल्या आदेशानुसार ग्रामपंचायत खराबवाडी यांचेकडून सदर ठिकाणी ड्रेनेजलाईनचे काम सुरु करण्यासाठी वरीष्ठ कार्यालयाकडून अंदाजपत्रक मागणी करुन व तांत्रिक मान्यता घेऊन निविदा प्रक्रीया तातडीने राबविणेत आली.

तद्नंतर ग्रामपंचायतीने प्रत्यक्ष काम सुरू करणेपुर्वी जाक्र.८३६/२०२५ दि.०७/०८/२०२५ पत्रान्वये गट नं.३७८/३ ची साफसफाई करण्यासाठी वादी श्री सत्यप्रकाश शर्मा यांना विनंती करणेत आली. व दि.०७/०८/२०२५ व दि.११/०८/२०२५ रोजी ग्रामपंचायत प्रशासन व साफसफाई कर्मचारी यांचेमार्फत संबंधीत गट नं.३७८/३ ची साफसफाई करणेत आली. तद्नंतर सदर ठिकाणी प्रत्यक्ष ड्रेनेजलाईनचे काम सुरू करणेसाठी ग्रामपंचायत खराबवाडी यांचेकडील जाक्र.८६९/२०२५ दि.१३/०८/२०२५ पत्रान्वये वादी श्री सत्यप्रकाश शर्मा यांना स्थळपाहणीसाठी उपस्थित राहणेबाबत कळविणेत आले.

तद्नंतर ग्रामपंचायत खराबवाडी यांचेकडील जाक्र ९३४/२०२५ दि.२९/०८/२०२५ व जाक्र १००१/२०२५ दि.०९/०९/२०२५ अन्वये श्री. अशोक खराबी व इतर ७ यांना त्यांचे मालकीचे अवैध बांधकामे निष्कासीत करून ड्रेनेजलाईनचे काम सुरू करणेसाठी ग्रामपंचायतीस जागा उपलब्ध करून देणेसाठी कळविणेत आले होते. परंतु संबंधीत प्रतिवादींनी अवैध बांधकामे निष्कासीत करणेची तसेच ग्रामपंचायतीस ड्रेनेजलाईनसाठी जागा उपलब्ध करुन देणेबाबत कोणतीही कार्यवाही न केलेने ग्रामपंचायत खराबवाडी यांचेकडील पत्र जाक्र.१०४४/२०२५ दि.१९/०९/२०२५ अन्वये पुनश्चः

स्मरणपत्र देऊन श्री अशोक खराबी व इतर ७ यांना ड्रेनेजलाईन कामासाठी जागा उपलब्ध करून देणेबाबत कार्यवाही करण्यास विनंती करणेत आली.

परंतु वादी श्री सत्यप्रकाश शर्मा व प्रतिवादी श्री खराबी व इतर ७ यांचेकडून ड्रेनेजलाईन कामासाठी जागा उपलब्ध करून देणेबाबत प्रतिसाद न मिळालेने संबंधीत वादी व प्रतिवादी यांची ग्रामपंचायत खराबवाडी येथे दि.०३/१०/२०२५ रोजी संयुक्त सभा आयोजीत करणेत आली.

प्रतिवादी श्री अशोक खराबी व इतर ७ यांना त्यांचे अवैध बांधकामे निष्कासीत करून जागा उपलब्ध करून देणेसाठी जाक्र ९३४/२०२५ दि.२९/०८/२०२५, जाक्र १००१/२०२५ दि.०९/०९/२०२५ व जाक्र.१०४४/२०२५ दि.१९/०९/२०२५ अन्वये कळविणेत आलेल्या पत्राची प्रत पुणे प्रादेशिक महानगर विकास प्राधिकरण यांना देऊन उचित कार्यवाही करणेबाबत विनंती करणेत आली. परंतु पुणे प्रादेशिक महानगर विकास प्राधिकरण कार्यालयाकडून कोणतीही कार्यवाही न झाल्याने ग्रामपंचायत खराबवाडी यांचेकडील पत्र जाक्र./१२६३/२०२५.दि.२०/११/२०२५ अन्वये स्थळपाहणी करून उचित कार्यवाही करणेसाठी पुणे प्रादेशिक महानगर विकास प्राधिकरण कार्यालयास कळविणेत आलेले होते. तसेच ग्रामपंचायत प्रशासन यांचेमार्फत सदर प्रकरणी वेळोवेळी कामाचे ठिकाणी भेटी देणेत येऊन काम सुरू करणेसाठी प्रयत्न करणेत आले.

२) उपरोक्त प्रमाणे मा.राष्ट्रीय हरित लवाद यांनी दिलेल्या आदेशाची अंमलबजावणी करणेसाठी ग्रामपंचायत खराबवाडी मार्फत कार्यवाही केलेली असताना देखील वादी व प्रतिवादी यांनी अपेक्षित सहकार्य न केल्याने दि.२५/११/२०२५ रोजी स्थळपाहणी करून पंचनामा करण्यात आला.सदर पंचनामा वेळेस प्रशासनामार्फत १)श्री एस. एस. साळुंके, प्रशासक २)श्री वैभव बहिरट, कनिष्ठ अभियंता, ग्रामीण पाणीपुरवठा विभाग खेड ३) श्री मेघा कांबळे, सहाय्यक कृषि अधिकारी ४)श्री किरण विजय किर्ते ५)श्रीम निलीमा जाधव, ग्रामपंचायत अधिकारी खराबवाडी हे उपस्थित होते.

३) ग्रामपंचायत यांनी प्रत्यक्षात गट नं.३७८/३ या कार्यक्षेत्रात ड्रेनेजलाईन चे काम सुरु करणेचे अनुषंगाने कार्यवाही केली असताना वादी श्री सत्यप्रकाश शर्मा व प्रतिवादी श्री खराबी व इतर ७ यांनी ड्रेनेजलाईन कोणाच्या मालकी हक्काचे जागेतुन जाणार याबाबत वादविवाद उपस्थित केला, त्यामुळे सदर काम सुरू करता आले नाही.

४) त्यानुसार सदर आदेशाची अंमलबजावणी झाली नसल्याने वादी श्री सत्यप्रकाश शर्मा यांनी मे. हरीत लवाद यांचेकडे Execution Application No.09 of 2025 (WZ) दाखल केले. त्यामध्ये मे. न्यायालयाने दिनांक ०८/१२/२०२५ रोजी आदेश पारीत करुन ४० दिवसांचे आत ड्रेनेजलाईन पुर्ण करणेबाबत आदेश पारीत केले.

५) परंतु सदर प्रकरणी ग्रामपंचायत काम करणेस तयार असुनही व सदर काम पुर्ण करणेबाबत स्थानिक अडचणी व प्रत्यक्ष जागेची अनुपलब्धता तसेच वादी व प्रतिवादी यांचे विरोधामुळे ड्रेनेज लाईनचे कामाची कार्यवाही सुरू न झालेने गटविकास अधिकारी पंचायत समिती खेड यांचे कार्यालयात दि. ०५/०१/२०२५ रोजी दुपारी ०४.३० वा. सुनावणी घेणेत आली.

६) वास्तविक सदर विवादीत जागा ही अर्जदार व प्रतिवादी यांचे खाजगी मालकीचे ७/१२ क्षेत्रातील असुन गावठाण हद्दीबाहेरील आहे.महाराष्ट्र ग्रामपंचायत अधिनियम १९५९ चे कलम ५२ प्रमाणे, ग्रामपंचायतीस फक्त गावठाण क्षेत्रातील इमारती बांधण्यावर नियंत्रण ठेवण्याचा अधिकार आहे. गावठाण व्यतिरीक्त क्षेत्रातील इमारत बांधकामावर नियंत्रण ठेवण्याचा अधिकार PMRDA/ महसुल विभागास आहे. संबंधीत वादी श्री शर्मा यांची जागा व प्रतिवादी श्री खराबी व इतर ५ यांच्या जागा/ मालमत्ता हया गावठाण क्षेत्राबाहेरील असून ७/१२ क्षेत्रात आहेत. ग्रामविकास व जलसंधारण विभाग यांचेकडील शासन आदेश क्र. झेडपीए/२००१/ पक्र.११५/ वित्त-९ दि.२६/०८/२००२ अन्वये ग्रामपंचायतीने त्यांच्या गावठाणातील विकास कामे करावीत असे शासनाचे आदेश आहेत.

त्यामुळे सदर ड्रेनेज लाईन करणेचे काम हे वास्तविक ग्रामपंचायतीचे अधिकारक्षेत्राबाहेरचे असुन सदर ठिकाणी PMRDA मार्फत उचित कार्यवाही होणे आवश्यक होते. उपरोक्त सुनावणीचे इतिवृत्तांत आपले कार्यालयास संदर्भ क्र.३ ने सादर करणेत आलेले आहे.

७) सद्यस्थितीत ग्रामपंचायत खराबवाडी यांनी समन्वय साधुन वादी श्री सत्यप्रकाश शर्मा व प्रतिवादी श्री अशोक साधु खराबी व इतर १२ यांचेमध्ये ३७८/३ या कार्यक्षेत्रात ड्रेनेजलाईनचे काम करणेबाबत समजुतीचा करारनामा दि.२४/०१/२०२६ रोजी करणेत आला व सदर प्रकरणी दि.२७/०१/२०२६ रोजी श्री सत्यप्रकाश शर्मा यांनी त्यांचे मालकीचे जागेतून ड्रेनेजलाईनचे काम करण्यास संमतीपत्र दिलेने ग्रामपंचायतीने तात्काळ पुढाकार घेऊन व मा.राष्ट्रीय हरित लवादाचे आदेशाचा अवमान होऊ नये यासाठी सदर ड्रेनेजलाईनचे कामकाज तात्काळ सुरू केलेले आहे. सदरचे काम सद्यस्थितीला सुरु असून शक्य तितक्या लवकर काम पुर्ण करण्यात येईल, असे ग्रामपंचायत खराबवाडी यांनी संदर्भ क्र.७ अन्वये कळविले आहे. सद्यस्थितीत सदरचे काम हे ७ दिवसांत पुर्ण करणेबाबत ग्रामपंचायत खराबवाडी दक्षता घेत आहे.

वरीलप्रमाणे Original Application No.१९४ Of २०२४ (Wz) चे आदेशाचे अंमलबजावणीबाबतचा अहवाल आपले कार्यालयास सादर करणेत येत आहे.

गटविकास अधिकारी (निवड श्रेणी)
पंचायत समिती खेड,पुणे.

सोबत:- 1. पृष्ठ क्र. 1 ते -----.

प्रत माहितीस्तव सविनय सादर:-

1.मा.मुख्य कार्यकारी अधिकारी सो., पुणे जिल्हा परिषद,पुणे.
2.मा.निवासी उपजिल्हाधिकारी, जिल्हाधिकारी कार्यालय, (सर्वसाधारण शाखा)पुणे.